



Sikkim became the last state to join EBP this week. India has set the ambitious target of blending 30% ethanol in petrol by 2025

ous ethanol (EBP) that by 2025. "In the present ethanol supply year (ESY) that runs from December to November, we have achieved 7.89% blending and by the end of November, are likely to hit 8.1% to 8.2% blending," said Goud. While speaking about the projections of ethanol procurement by the OMCs for 2021-22 ESY, Goud said, "As petrol sales in the country have gone back to the pre-pandemic levels, ethanol uptake will continue to pre-pandemic levels or might increase. The ethanol demand for next year will be presented accordingly." The OMCs have been looking at alternatives to transport of ethanol by road. They have started using pipelines and railways takes and are exploring option of coast shipping. "By 2025, we may need 4 lakh trucks to transport ethanol by road and we do not want to do it this way. Hence, the OMCs are planning to invest Rs 800-1000 crore to increase ethanol tankage from 17 crore litres to 47 crore litres," said Goud. He added, "We have identified 4 clusters where sugar mills are expanding and trying to make infrastructure available near to the sugar mills which can be loaded into tank wagons and received by the OMCs."

New Delhi: Chief Economic Adviser KV Subramanian will be leaving the Finance Ministry to return to academia following the completion of his "3-year fulfilling tenure". The Centre is yet to announce Subramanian's successor. "I have decided to return back to academia following the completion of my 3-year fulfilling tenure. Serving The Nation has been an absolute privilege and I have wonderful support and encouragement," Subramanian said in a tweet announcing his decision to move out from the North Block.

Subramanian had taken over the charge of CEA on December 7, 2018, nearly five months after his predecessor Arvind Subramanian had left the role citing pressing family commitments. He will best be known for his work on framing economic policies during the pandemic.

He has always been an optimist, citing that India's economy would bounce back and register a V shaped recovery post the pandemic disruptions.

Subramanian is a prominent name in the Indian banking sector. He has served on the expert committee on governance of banks for the Reserve Bank of India. He has previously served as a member of the Board of Directors at Bandhan Bank and the National Institute of Bank Management. Subramanian also serves as Associate Professor of finance at the Indian School of Business (ISB) Hyderabad. He holds a PhD from University of Chicago.

RBI Looks to Red Flag DeFi Apps

Sachin Dave
@timesgroup.com



Mumbai: The Reserve Bank of India (RBI) is looking to red flag DeFi (decentralised finance) applications and projects and has sought legal advice on their workings, said two people close to the development.

Legal experts point out that currently, India doesn't have any regulation to deal with cryptocurrencies let alone something as disruptive as DeFi. "As of today, there is no clarity around regulations on cryptocurrencies so platforms offering decentralised financing or crypto banking are operating in a regulatory vacuum. Also, which regulator should monitor these platforms that offer cryptocurrency-based banking is also a question," said Rashmi Deshpande, partner at law firm, Khaitan & Co.

DeFi is the financial ecosystem built on blockchain applications that can be used for remitting money or buying insurance or even borrowing money against cryptocurrencies. Currently, very few platforms are offering these services but many Indian apps are exploring launching DeFi services industry trackers.

A London based online cryptocurrency platform, Cashaa, for instance has tied up with United Multistate Credit Co. Operative Society and has launched—UNICAS—the world's first crypto-friendly financial institution with physical branches and operations. Unicas offers facilities similar to a bank—saving accounts, debit cards, crypto loans and loans to buy crypto and monthly INR deposit to Indians.

Legal experts fear that when more players join the race to operate applications, it could also pose a larger risk.

"Operating in an unregulated realm has its own set of challenges not only for the businesses but also for its customers. Lack of accountability on the part of businesses is a risk for investors but lack of clarity on regulations could lead to organisations losing their investment if the government decides to take an adverse stand," said Deshpande.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SHREEBHAV POLYKNITS PRIVATE LIMITED	
RELEVANT PARTICULARS	
1 Name of corporate debtor	SHREEBHAV POLYKNITS PRIVATE LIMITED
2 Date of incorporation of corporate debtor	29th May 2002
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4 Corporate identity No. / Limited Liability Identification No. of corporate debtor	U17119GJ2002PTC040800
5 Address of the registered office and principal office (if any) of corporate debtor	236-240, Unity Estate, Next To Baliboi Ltd, Bhestan, Surat, Gujarat - 395023
6 Insolvency commencement date in respect of corporate debtor	27.09.2021
7 Estimated date of closure of insolvency resolution process	27.03.2022
8 Name and registration number of the insolvency professional acting as interim resolution professional	Nirav Anupam Tarkas Regn No. IBB/UP-002/IP-N00776/2018-19/12375
9 Address and e-mail of the interim resolution professional, as registered with the Board	#209 B.N Chambers, Opp. Welcom Hotel, R.C. Dutt Road, Alkapuri, Vadodra-390007 Gujarat Ph: (0265) 239968, Email: nishare@yahoo.co.in
10 Address and e-mail to be used for correspondence with the interim resolution professional	#209 B.N Chambers, Opp. Welcom Hotel, R.C. Dutt Road, Alkapuri, Vadodra-390007 Gujarat Ph: (0265) 235 9988, Email: shreebhavpolyknitscirp@gmail.com
11 Last date for submission of claims	27.10.2021
12 Classes of creditors, if any, under clause (b) of sub-section (BA) of section 21: ascertained by the interim resolution professional	-
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shreebhav Polyknits Private Limited on 27.09.2021.

The creditors of Shreebhav Polyknits Private Limited are hereby called upon to submit their claims with proof on or before 27.10.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.09.2021
Place: Vadodra

Name and Signature of
Interim Resolution Professional
Sd/- Nirav Anupam Tarkas
Regn No. IBB/UP-002/IP-N00776/2018-19/12375

ET

09/10/2021

પ્રથમ ફ્લાઈટ ઉડી હતી
 એરલાઈન્સ સેવાઓના રાષ્ટ્રીયકરણને પગલે વિમાની સેવાઓ સરકારના હસ્તક ચાલી ગઈ હતી.
 વર્તમાન નાણાં વર્ષમાં સરકાર પોતાના ડિસઈન્વેસ્ટમેન્ટ કાર્યક્રમમાં આગળ વધવા કટિબદ્ધ છે માટે એર ઈન્ડિયાનું વેચાણ કરવામાં તે ગંભીરપણે આગળ વધી છે.
 એર ઈન્ડિયાની તાતાને સોંપણી કરવાની પ્રક્રિયા વર્તમાન નાણાં વર્ષના અંત સુધીમાં કરી નાખવા સરકાર આતુર છે.

હતા, હુમલાખાર આતંકીને મસ્જિદમાં લોકોની વચ્ચે જઈને પોતાને બોમ્બથી ઉડાવી દીધો હતો.
 સાથે હવે તાલિબાને ખાતરી આપી છે કે અફઘાનિસ્તાનમાં રહેતા શિયા મુસ્લિમોની સુરક્ષાની જવાબદારી અમારી છે અને કોઈ પણ હુમલાખોરને છોડવામાં નહીં આવે. ૩૦મી ઓગસ્ટ સુધીમાં અફઘાનિસ્તાનમાંથી અમેરિકા અને નાટોએ પોતાના સૈનિકોને પરત બોલાવી લીધા તે બાદ આ સીધી મોટો આતંકી હુમલો છે. આ હુમલા બાદ અનેક તસવીરો

તાલિબાનને વચ્ચે નહીં આવવા દેવાય. આ માટે એક યોજના બનાવાઈ રહી છે જે મુજબ હવે આકાશમાંથી પૈસાનો વરસાદ કરવામાં આવશે કે જેથી આ પૈસા અને અન્ય વસ્તુઓ સીધી અફઘાનિસ્તાનના નાગરિકોના હાથમાં આવે અને તાલિબાનને સાઈડલાઈન કરી શકાય. હાલ અફઘાનિસ્તાનમાં ભુખમરા જેવી સ્થિતિ છે જેને પગલે બાળકોની સ્થિતિ સૌથી વધુ ખરાબ છે એવામાં અન્ય દેશોની મદદ મળવી તેમના જીવન માટે અત્યંત જરૂરી છે.

પર રૂ. ૬૧,૫૬૨ કરોડનું દેવું હતું. સરકારને દેવામાં ડૂબેલી એરલાઈનને વેચવામાં ત્રીજા પ્રયત્ને સફળતા મળી હતી. અગાઉ વર્ષ ૨૦૧૭માં સરકારે એર ઈન્ડિયાને વેચવા કાઢી હતી, પરંતુ કોઈ પણ કંપનીએ રસ લીધો નહોતો. ત્યાર પછી સંબંધિત રોકાણકારોના ફીડબેક મેળવ્યા પછી ગયા વર્ષે ઓક્ટોબરમાં પણ સરકારે એરલાઈનને વેચવા માટે બીડ મંગાવ્યા હતા.
 આ વખતે સરકારે રોકાણકારોને એર ઈન્ડિયાનું દેવું ટ્રાન્સફર કરવા સંબંધિત નિયમમાં ફેરફાર કર્યો હતો. નવા રોકાણકારને ટેકઓવર માટે ૮૫:૧૫ના રેશિયોથી દેવાનું પ્રમાણ નિશ્ચિત કરવાની સુવિધા અપાઈ હતી. એર ઈન્ડિયાનું વર્ષ ૨૦૦૭માં સ્થાનિક ઓપરેટર ઈન્ડિયન એરલાઈન્સ સાથે જોડાણ કરાયું ત્યારથી તે દેવામાં ડૂબેલી હતી. એરલાઈન પર કબજો કરવાની સાથે તાતા સન્સને ડોમેસ્ટિક

પાંચે જણાવ્યું કે ગૃહમંત્રી અમિત શાહના નેતૃત્વમાં એર ઈન્ડિયા સ્પેસિફિક ઓલ્ટરનેટિવ મિકેનિઝમ હેઠળ ગ્રૂપ ઓફ મિનિસ્ટર્સ તાતાના બીડને જીતી ઓક્ટોબરે મંજૂર કર્યું હતું.
 જહંગીર રતનજી દાદાભોય (જેઆરડી) તાતાએ વર્ષ ૧૯૩૨માં દેશની સૌપ્રથમ એરલાઈન તાતા એરલાઈનની સ્થાપના કરી હતી. ૧૯૪૬માં તાતા સન્સના એવિએશન ડિવિઝનનું એર ઈન્ડિયા તરીકે લિસ્ટિંગ થયું હતું અને ૧૯૪૮માં એર ઈન્ડિયા ઈન્ટરનેશનલે યુરોપની ફ્લાઈટ્સ લોન્ચ કરી હતી. આંતરરાષ્ટ્રીય સર્વિસ ભારતમાં સૌપ્રથમ જહાઝ-માનગી ભાગીદારીમાંની એક હતી, જેમાં સરકાર ૪૯ ટકા હિસ્સો ધરાવતી હતી જ્યારે તાતા ૨૫ ટકા અને પબ્લિક બાકીનો હિસ્સો ધરાવતા હતા. જોકે, વર્ષ ૧૯૫૩માં સરકારે એર ઈન્ડિયાનું રાષ્ટ્રીયકરણ કરી નાંખ્યું હતું.

આઈએસમાં સામેલ મહિલાએ
 પોતાના ચાર બાળકોને લઈને લંડનથી ભાગેલી એક મહિલા આઈએસમાં સામેલ થઈ ગઈ હતી. જોકે હવે આઈએસની સચ્ચાઈ જાણ્યા બાદ આ મહિલાએ સરકારને મદદ કરવાની ગુહાર લગાવી છે અને આતંકીઓથી છૂટવા માગે છે. પશ્ચિમ લંડનની રહેવાસી નિકોલા જેક પોતાના સાત, ૧૨ અને નવ વર્ષના સંતાનોને લઈને આઈએસમાં સામેલ થવા સીરિયા

બ્રિટિશ સરકારની મદદ માગી
 પહોંચી હતી. જોકે તેની સીરિયામાં અટકાયત કરી લેવામાં આવી છે. મીડિયા સાથે વાત કરતા જેકે કહ્યું હતું કે હું ૨૦૧૫થી ૨૦૧૮ સુધી આઈએસમાં રહી છતાં બ્રિટનની જનતાને કોઈ જ હાની નથી પહોંચાડી. આ મહિલાએ દાવો કર્યો હતો કે મારા પતિના દબાણને કારણે હું આઈએસમાં સામેલ થઈ હતી પણ હવે મેં તે સંગઠન છોડી દીધું છે અને મારે બ્રિટન પરત ફરવું છે.

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF
THE CREDITORS OF SHREEBHAV POLYKNITS PRIVATE LIMITED

RELEVANT PARTICULARS	
1 Name of corporate debtor	SHREEBHAV POLYKNITS PRIVATE LIMITED
2 Date of incorporation of corporate debtor	29th May 2002
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U171199GJ2002PTC040800
5 Address of the registered office and principal office (if any) of corporate debtor	238-240, Unity Estate, Next To Batliboi Ltd., Bhestan, Surat, Gujarat - 395023
6 Insolvency commencement date in respect of corporate debtor	27.09.2021
7 Estimated date of closure of insolvency resolution process	27.03.2022
8 Name and registration number of the insolvency professional acting as interim resolution professional	Nirav Anupam Tarkas Regn No. IBB/IRP-002/IRP-N00776/2018-19/12375
9 Address and e-mail of the interim resolution professional, as registered with the Board	#209 B.N.Chambers, Opp. Welcom Hotel, R.C. Dutt Road, Alkapuri, Vadodra-390007 Gujarat Ph.: (0265) 2359988, Email: nishum@yahoo.co.in
10 Address and e-mail to be used for correspondence with the interim resolution professional	#209 B.N.Chambers, Opp. Welcom Hotel, R.C. Dutt Road, Alkapuri, Vadodra-390007 Gujarat Ph.: (0265) 235 9988, Email: shreebhavpolyknitscirp@gmail.com
11 Last date for submission of claims	27.10.2021
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim resolution professional	-
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shreebhav Polyknits Private Limited on 27.09.2021.
 The creditors of Shreebhav Polyknits Private Limited are hereby called upon to submit their claims with proof on or before 27.10.2021 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Date : 29.09.2021
 Place : Vadodra

Name and Signature of
 Interim Resolution Professional
 Sd/- Nirav Anupam Tarkas
 Regn No. IBB/IRP-002/IRP-N00776/2018-19/12375

નવરાત્રી - કડવાચોયના અવસર પર
સાડી - સુટ નુ વિશાળ કલેક્શન

Crafts of India
 Incredible Experience

10th Successful Exhibition Proved To Be Here at Vadodra

૨-૩૧ ઓક્ટોબર
 સમગ્ર રાજ્ય પાંચ થી ૬ (સચિવાલ સહિત)

સ્થળ:
પારસી અચારી ગ્રાઉન્ડ
 સુચા પેલેસ હોટલની સામે,
 સયાજીગંજ, વડોદરા

તહેવારો માટેનું સંપૂર્ણ કલેક્શન

- સિલ્ક & કોટન સાડી, સુટ
- સિલ્ક & કોટન ફેસીસ કાપડ
- ડીઝાઇનર સાડી, સુટ અને ફુલીઝ
- રોટ આર્ચન અને વુલન કાર્પેટ
- ભાડોઈ સીલ્ક અને વુલન કાર્પેટ
- બ્રાસ આઈડોલ, સ્ટેચ્યુઅલ, ટેરા કોટા
- ફુલકારી સુટ • ખાદી શર્ટ
- જયપુરી બેન્ગાલ • ફાય ફલાવર
- મુરખ પોટરી • લેમકેકોર

ALL CREDIT & CREDIT CARDS ACCEPTED / PARKING & ENTRY FREE
 100% BY P.O.A. & BY P.O.A. ENTRY BY TISSOT 2021 OF INDIA

૩૧/૧૦/૨૧

૮/૨૦/૨૧